

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

CP-662/2015

In the matter of :

A.K. Exports (P) Limited

....PETITIONER

Vs.

Vija Exports & Handicrafts (P) Ltd.

... RESPONDENT

SECTION :

Under Section 391 - 394

Order delivered on 23.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner

: Mr. Prashant Singh, Advocate

For the Respondent/Cor. Debtor

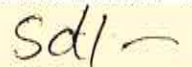
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ORDER

Learned Counsel for the petitioner is present. Ld. representatives from the RD & OL are also present.

However, it is seen from the record that the petitioner has not filed the two sets of documents as required under NCLT Rules, 2016. Ld. Counsel for the petitioner seeks some time to file two sets of Paper Books along with annexures with the petition.

Post the matter on 14.9.2017. .


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.8.2017